NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.103(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

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ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016

NAME OF THE PARTIES: M/s. Welspun Projects Ltd.

V/s. M/s. Bul MSK Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

<u>S.</u>	No. NAME	DESIGNATION	SIGNATURE
D	Rabel D.Ook.	Advocate for Resp. 2-6.	E.
	lc. Sawah Khanikati i b Wadia Ghandy 8	Advocate for Petitioner Co.	Klambato
3)	Yogesh Bhose 116 Jurispositus	Advocate for Rs 8.	John
W	Wikel Rajani illo Ms. V. Deshpande d Co for Respondent No. 7	O	Tegow'

ORDER

C.P. NO. 103/397, 398/CLB/MB/2014

 Ld. Counsel for Petitioner is present. Ld. Counsel for Respondent Nos. 2 to 6 and 8 are also present.

- 2. Both the sides are seeking time to get certain information so that pleadings can be completed.
- List this C.P. for hearing on 2nd February, 2017.
- 4. Before the rise of Court, Ld. Counsel for Respondent No.7 (Kotak Mahindra Bank) appeared and made a request to allow him to mark his presence in the attendance sheet. Granted.
- 5. Ld. Counsel has informed that R-7 is willing to file an Application, if permission is granted. He is directed to file the Application on or before 15th January, 2017 and a copy in advance to both the sides.
- The date of next hearing is communicated to him as well.

sd/-

Dated 14.12.2016

Shri M.K. Shrawat Member (Legal)